

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, February 02, 2026 / Magha 13, 1947 (Saka)

No. 108

11:00 A.M.

1. Starred Questions

Starred Question Nos. 21–31 (28 clubbed with 23) were orally answered.

Replies to Starred Question Nos. 32–40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 231 – 460 were laid on the Table.

12.01 P.M.

3. Papers Laid on the Table

The Minister of Railways; Minister of Information and Broadcasting; and Minister of Electronics and Information Technology (Shri Ashwini Vaishnaw) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Railways for the year 2026-2027.

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Vrindavan Research Institute, Mathura, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vrindavan Research Institute, Mathura, for the year 2024-2025.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf the Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Puducherry, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Puducherry, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Delhi, Delhi, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Delhi, Delhi, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council,

Ranchi, for the year 2023-2024.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2023-2024.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha (UT of Dadra & Nagar Haveli and Daman and Diu), Moti Daman, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha (UT of Dadra & Nagar Haveli and Daman and Diu), Moti Daman, for the year 2023-2024.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy of the following Notifications (Hindi and English versions) under sub-section (5) of Section 52 of the Banking Regulation Act, 1949:-
 - (i) The Banking Regulation (Companies) Amendment Rules, 2025 published in Notification No. G.S.R.890(E) in Gazette of India dated 10th December, 2025.
 - (ii) The Banking Regulation (Co-operative Societies)

Amendment Rules, 2025 published in Notification No. G.S.R.891(E) in Gazette of India dated 10th December, 2025.

- (2) A copy of the Annual Accounts (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2023-2024, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.898(E) published in Gazette of India dated 15th December, 2025 together with an explanatory memorandum seeking to amend Notification No. 14/2021-Customs (ADD) dated the 18th March, 2021 to extend the anti-dumping duty levied on imports of "Faced Glass Wool in Rolls", originating in or exported from People's Republic of China, up to and inclusive of the 17th June, 2026.
 - (ii) G.S.R.907(E) published in Gazette of India dated 18th December, 2025 together with an explanatory memorandum seeking to impose Anti-Dumping duty on "Cold Rolled Non-Oriented Electrical Steel" originating in or exported from China, for a period of 5 years, in pursuance of final findings issued by DGTR.
 - (iii) G.S.R.919(E) published in Gazette of India dated 24th December, 2025 together with an explanatory memorandum

seeking to impose Anti-Dumping duty on imports of "1,1,1,2-Tetrafluoroethane or R-134a" originating in or exported from China PR for a period of 5 years, in pursuance of final findings issued by DGTR.

(iv) G.S.R.920(E) published in Gazette of India dated 24th December, 2025 together with an explanatory memorandum seeking to impose Anti-Dumping duty on imports of "Calcium Carbonate Filler Masterbatch" originating in or exported from Vietnam for a period of 5 years, in pursuance of final findings issued by Directorate General of Trade Remedies.

(v) G.S.R.921(E) published in Gazette of India dated 25th December, 2025 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of '2-Ethyl Hexanol" originating in or imported from European Union, Indonesia, Korea RP, Malaysia, Taiwan and United States of America for a period of 3 months till 26th June, 2026, on the request of Directorate General of Trade Remedies (DGTR).

(vi) G.S.R.925(E) published in Gazette of India dated 26th December, 2025 together with an explanatory memorandum seeking to continue levy of anti-dumping duty on imports of 'Polyethylene Terephthalate resin having an intrinsic viscosity of 0.72 decilitres per gram or higher" originating in or imported from China PR for a period of 3 months till 26th June 2026, on the request of DGTR.

(vii) G.S.R.932(E) published in Gazette of India dated 30th December, 2025 together with an explanatory memorandum seeking to amend Notification No. 32/2025-Customs (ADD)

dated 12th November, 2025, concerning anti-dumping duties on imports of "Hot rolled flat products of alloy or non alloy steel" originating or exported from Vietnam, so as to provide for adjustment of the safeguard duty and the anti-dumping duty payable, as per the recommendations by the Directorate General of Trade Remedies.

(viii) G.S.R.944(E) published in Gazette of India dated 31st December, 2025 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of "Low Ash Metallurgical Coke" originating in or exported from Australia, China PR, Colombia, Indonesia, Japan and Russia.

(ix) G.S.R.5(E) published in Gazette of India dated 2nd January, 2026 together with an explanatory memorandum seeking to continue levy of anti-dumping duty on imports of 'Flexible Slabstock Polyol of molecular weight 3000-4000" originating in or imported from Saudi Arabia and United Arab Emirates till 17th June 2026, on the request of Directorate General of Trade Remedies.

(x) G.S.R.14(E) published in Gazette of India dated 8th January, 2026 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 'Normal Butanol or N-Butyl Alcohol" originating in or imported from European Union, Malaysia, Singapore, South Africa and United States of America for a period of 3 months till 12th July 2026, on the request of Directorate General of Trade Remedies.

(xi) G.S.R.931(E) published in Gazette of India dated 30th

December, 2025 together with an explanatory memorandum seeking to impose safeguard duty on imports of “Non-Alloy and Alloy Steel Flat Products” for a period of the three years at specified rates in pursuance of final findings issued by Directorate General of Trade Remedies.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

- (i) G.S.R.933(E) published in Gazette of India dated 30th December, 2025 together with an explanatory memorandum seeking to give effect to the fifth tranche of tariff concessions under India-Australia Economic Cooperation and Trade Agreement (ECTA) with effect from 1.1.2026.
- (ii) G.S.R.937(E) published in Gazette of India dated 31st December, 2025 together with an explanatory memorandum seeking to give effect to the second tranche of tariff concessions under India-EFTA Trade and Economic Partnership Agreement for Switzerland with effect from 1.1.2026.
- (iii) G.S.R.938(E) published in Gazette of India dated 31st December, 2025 together with an explanatory memorandum seeking to give effect to the second tranche of tariff concessions under India-EFTA Trade and Economic Partnership Agreement for Norway with effect from 1.1.2026.
- (iv) G.S.R.939(E) published in Gazette of India dated 31st December, 2025 together with an explanatory

memorandum seeking to give effect to the second tranche of tariff concessions under India-EFTA Trade and Economic Partnership Agreement for Iceland with effect from 1.1.2026.

- (v) S.O.6102(E) published in Gazette of India dated 30th December, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (vi) S.O.6137(E) published in Gazette of India dated 31st December, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (vii) S.O.189(E) published in Gazette of India dated 13th January, 2026, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (viii) S.O.224(E) published in Gazette of India dated 15th January, 2026, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (ix) The Postal Export (Electronic Declaration and Processing) Amendment Regulations, 2026 published

in Notification No. G.S.R. 37(E) in Gazette of India dated 15th January, 2026.

- (x) S.O.3762(E) published in Gazette of India dated 14th August, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xi) S.O.3959(E) published in Gazette of India dated 29th August, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xii) S.O.4080(E) published in Gazette of India dated 8th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xiii) S.O.4169(E) published in Gazette of India dated 15th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xiv) S.O.4459(E) published in Gazette of India dated 30th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

- (xv) S.O.4609(E) published in Gazette of India dated 9th October, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xvi) S.O.4686(E) published in Gazette of India dated 15th October, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xvii) S.O.4949(E) published in Gazette of India dated 31st October, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xviii) S.O.5195(E) published in Gazette of India dated 14th November, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xix) S.O.5477(E) published in Gazette of India dated 28th November, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xx) S.O.5751(E) published in Gazette of India dated 11th December, 2025, together with an explanatory

memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xxi) S.O.5798(E) published in Gazette of India dated 15th December, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xxii) Order No. F. No. 463/01/2025-Cus V (Ad-hoc Exemption Order No. 02 of 2025) dated 19th September, 2025,together with an explanatory memorandumAd-hoc Exemption -CDE on procurement of a new Armoured Sedan Car in place of existing Limousine Car for the Honourable President of India.

(xxiii) Order No. F. No. 463/02/2025-Cus V (Ad-hoc Exemption Order No. 03 of 2025) dated 7th November, 2025,together with an explanatory memorandum regarding Ad-Hoc exemption from payment of Customs duties on re-exports of repaired Hindustan Aeronautics Limited (HAL).

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (x to xxiii) of (5) above.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

(i) G.S.R.951(E) published in Gazette of India dated 31st

December, 2025 together with an explanatory memorandum seeking to appoint the 1st day of February, 2026 as the date on which the provisions of the Central Excise (Amendment) Act, 2025 shall come into force.

- (ii) G.S.R.952(E) published in Gazette of India dated 31st December, 2025 together with an explanatory memorandum seeking to notify chewing tobacco, filter khaini, jarda scented tobacco and gutkha as notified goods under Section 3A of the Central Excise Act, 1944.
- (iii) G.S.R.953(E) published in Gazette of India dated 31st December, 2025 together with an explanatory memorandum seeking to notify chewing tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026.
- (iv) G.S.R.954(E) published in Gazette of India dated 31st December, 2025 together with an explanatory memorandum making certain amendment in Notification No. 01/2022-Central Excise (N.T.) dated 1st February, 2026.
- (v) G.S.R.955(E) published in Gazette of India dated 31st December, 2025 together with an explanatory memorandum seeking to supersede Notification No. 03/2019-Central Excise dated 6th July, 2019.
- (vi) G.S.R.956(E) published in Gazette of India dated 31st December, 2025 together with an explanatory memorandum seeking to notify duty rates for machine-based levy on Chewing Tobacco, Jarda Scented Tobacco and Gutkha.

- (8) A copy of the Notification No. G.S.R.946(E) (Hindi and English versions) published in Gazette of India dated 31st December, 2025, together with an explanatory memorandum seeking to amend Notification No. G.S.R. 641(E) dated 17th September, 2025 under Section 166 of the Central Goods and Service Tax Act, 2017.
- (9) A copy of the Notification No. G.S.R.947(E) (Hindi and English versions) published in Gazette of India dated 31st December, 2025, together with an explanatory memorandum seeking to amend Notification No. G.S.R. 642(E) dated 17th September, 2025, prescribing Integrated Goods and Services Tax rates on tobacco products with effect from 1st February, 2026 under Section 24 of the Integrated Goods and Service Tax Act, 2017.
- (10) A copy of the Notification No. G.S.R.948(E) (Hindi and English versions) published in Gazette of India dated 31st December, 2025, together with an explanatory memorandum seeking to amend Notification No. G.S.R. 646(E) dated 17th September, 2025 seeking to prescribe Union Goods and Services Tax rates on tobacco products with effect from 1st February, 2026 under Section 24 of the Union Territory Goods and Service Tax Act, 2017.
- (11) A copy of the Notification No. G.S.R.945(E) (Hindi and English versions) published in Gazette of India dated 31st December, 2025 together with an explanatory memorandum seeking to amend Notification No. G.S.R. 646(E) dated 17th September, 2025 seeking to reduce Compensation cess rates on tobacco products to nil with effect from 1st February, 2026 issued under

sub-section (2) of Section 8 of the Goods and Service Tax (Compensation to States) Act, 2017.

- (12) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2024-2025, together with Audit Report thereon.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961: -
 - (i) The Income-tax (Twenty-First Amendment) Rules, 2025 published in Notification No. G.S.R. 553(E) in Gazette of India dated 14th August, 2025.
 - (ii) The Income-tax (Twenty-Second Amendment) Rules, 2025 published in Notification No. G.S.R. 555(E) in Gazette of India dated 18th August, 2025.
 - (iii) The Income-tax (Twenty-Third Amendment) Rules, 2025 published in Notification No. G.S.R. 564(E) in Gazette of India dated 20th August, 2025.
 - (iv) The Income-tax (Twenty-Fourth Amendment) Rules, 2025 published in Notification No. G.S.R. 566(E) in Gazette of India dated 21st August, 2025.
 - (v) The Income-tax (Twenty-Fifth Amendment) Rules, 2025 published in Notification No. G.S.R. 598(E) in Gazette of India dated 1st September, 2025
- (14) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013: -

- (i) The Pension Fund Regulatory and Development Authority (Operationalization of Unified Pension System) Regulations, 2025 published in Notification No. F.No. PFRDA-16/07/0001/2025-SUP-CG in Gazette of India dated 24th December, 2025.
- (ii) The Pension Fund Regulatory and Development Authority (Exits and Withdrawals under the National Pension System) (Amendment) Regulations, 2025 published in Notification No. F.No. PFRDA-16/14/06/0009/2018-REG-EXIT in Gazette of India dated 15th December, 2025.

(16) A copy of the Reserve Bank of India Scheduled Banks' (Amendment) Regulations, 2025 (Hindi and English versions) published in Notification No. F.No. CO.DOR.SOG.No.S7046/09.08.024/2025-2026 in Gazette of India dated 15th January, 2026 under sub-section (4) of Section 58 of the Reserve Bank of India Act, 1934.

(17) A copy of the Indian Insurance Companies (Foreign Investment) Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 928(E) in Gazette of India dated 30th December, 2025 under sub-section (3) of Section 114 of the Insurance Act, 1938.

(18) A copy of the Notification No. S.O.5807(E) (Hindi and English versions) published in Gazette of India dated 16th December, 2025 making certain amendments in Notification No. S.O.831(E) dated 15th March, 2017 under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993.

(19) A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 889(E) in Gazette of India dated 10th December, 2025 under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an Explanatory Memorandum.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Dattopant Thengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dattopant Thengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), New Delhi, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the V. V. Giri National Labour Institute, Noida, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V. V. Giri National Labour Institute, Noida, for the year 2024-2025.

(3) A copy each of the following Notifications (Hindi and English

versions) under sub-section (3) of Section 40 of the Industrial Disputes Act, 1947: -

- (i) S.O.4635(E) published in Gazette of India dated 10th October, 2025 declaring the services of the industry engaged in the Iron Ore Mining to be a public utility service for the purpose of the Industrial Disputes Act, 1947 for a period of six months with effect from the 14th October, 2025.
- (ii) S.O.4576(E) published in Gazette of India dated 7th October, 2025 declaring the services engaged in the processing or production or distribution of fuel gases (coal gas, natural gas and the like) to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a period of six months with effect from the 9th day of November, 2025.
- (iii) S.O.3904(E) published in Gazette of India dated 26th August, 2025 extending the period specified in the Notification No. S.O. 993(E) dated 27th February, 2025 for a further period of six months from 28th August, 2025 during which the services engaged in the said industrial undertakings to be a public utility service for the purposes of the Industrial Disputes Act, 1947.
- (iv) S.O.3751(E) published in Gazette of India dated 14th August, 2025 extending the period specified in the Notification No. S.O. 815(E) dated 14th February, 2025 for a further period of six months from 17th August, 2025 during which the services engaged in the said

industries to be a public utility service for the purposes of the Industrial Disputes Act, 1947.

(v) S.O.3687(E) published in Gazette of India dated 13th August, 2025 extending the period specified in Notification No. S.O. 821(E) dated 14th February, 2025 for a further period of six months with effect from 16th August, 2025 during which the services engaged in the said industries to be a public utility service for the purposes of the Industrial Disputes Act, 1947.

(vi) S.O.5172(E) published in Gazette of India dated 13th November, 2025 declaring the services of the industry engaged in the Uranium Industry to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a period of six months with effect from the 19th December, 2025.

(vii) S.O.3025(E) published in Gazette of India dated 7th July, 2025 extends the period specified in Notification No. S.O. 518(E) dated 29th January, 2025 for a period of six months from the 30th July, 2025 during which the services engaged in the said industrial undertakings to be a public utility service for the purposes of the Industrial Disputes Act, 1947.

(viii) S.O.3621(E) published in Gazette of India dated 6th August, 2025 extending the period specified in Notification No. S.O. 992(E) dated 27th February, 2025 for a further period of six month with effect from the 27th August, 2025 during which the services engaged in

the said industries to be a public utility service for the purposes of the Industrial Disputes Act, 1947.

(ix) S.O.3688(E) published in Gazette of India dated 13th August, 2025 extending the period specified in the Notification No. S.O. 865(E) dated 18th February, 2025 for a further period of six month with effect from the 19th August, 2025 during which the services engaged in the said industries to be a public utility service for the purposes of the Industrial Disputes Act, 1947.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table:-

- (1) A copy of the Van (Sanrakshan Evam Samvardhan) Second Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.877(E) in Gazette of India dated 29th November, 2025 under sub-section (2) of Section 4 of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2021-2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)
 - (i) A copy of the Annual Report (Hindi and English

versions) of the Central Pollution Control Board, Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the G.B. Pant National Institute of Himalayan Environment, Almora, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G.B. Pant National Institute of Himalayan Environment, Almora, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2023-2024.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Youth Affairs and Sports (Smt. Raksha Nikhil Khadse) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English

versions) of the Sports Authority of India, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2024-2025.

(2) (i) A copy each of the Annual Report (Hindi and English versions) of the National Sports University, Imphal, Manipur, for the years 2022-2023 and 2023-2024, alongwith Audited Accounts.

(ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the National Sports University, Imphal, Manipur, for the years 2022-2023 and 2023-2024.

(3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Sports Development Fund, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sports Development Fund, New Delhi, for the year 2023-2024.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Surat, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2023-2024.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association of Indian Universities, New Delhi, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research Mohali, SAS Nagar, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research Mohali, SAS Nagar, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research Mohali, SAS Nagar, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English

versions) of the Indian Institute of Technology Tirupati, Tirupati, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Tirupati, Tirupati, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Tirupati, Tirupati, for the year 2024-2025.

(8) A copy of the Memorandum of Understanding (Hindi and English versions) between the EdCIL (India) Limited and the Ministry of Education for the year 2025-2026.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year 2024-2025.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Vadodara, Vadodara, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Vadodara, Vadodara, for

the year 2024-2025.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Dharwad, Dharwad, for the year 2024-2025 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Dharwad, Dharwad, for the year 2024-2025.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Kota, Kota, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Kota, Kota, for the year 2024-2025.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2024-2025.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information

Technology Raichur, Raichur, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Raichur, Raichur, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Raichur, Raichur, for the year 2024-2025.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kottayam, for the year 2024-2025, alongwith Audited Accounts

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kottayam, for the year 2024-2025.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by

the Government of the working of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, for the year 2024-2025.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Sikkim, Sikkim, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Sikkim, Sikkim, for the year 2024-2025.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2024-2025.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2024-2025.

(20) (i) A copy of the Annual Report (Hindi and English

versions) of the National Institute of Educational Planning and Administration (NIEPA), New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration (NIEPA), New Delhi, for the year 2024-2025.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Una, Una, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Una, Una, Himachal Pradesh, for the year 2024-2025.

(22) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the EdCIL (India) Limited, Noida, and its subsidiary EdCIL Vidyanjali Foundation for the year 2024-2025.

(ii) Annual Report of the EdCIL (India) Limited, Noida, and its subsidiary EdCIL Vidyanjali Foundation, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

12.04 P.M

4. Report of Business Advisory Committee

Shri Kiren Rijiju presented the Fourteenth Report of the Business Advisory Committee.

5. Motion

Shri Kiren Rijiju moved the following motion:-

"That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on 29th January, 2026."

The motion was put to vote and adopted.

12.05 P.M.

6. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Anurag Sharma regarding need to announce a special GOBAR dhan package for establishment of Compressed Bio Gas (CBG) plants in Bundelkhand, Uttar Pradesh.
- (2) Smt. Manju Sharma regarding need to boost investment in development of indigenous technology and data protection.
- (3) Captain Brijesh Chowta regarding need to prioritize the Mangalore Offshore Wind Zone in Karnataka to meet the demand of non-fossil energy.
- (4) Shri Rajiv Pratap Rudy regarding need to review the regulatory framework to curb exploitative lending practices by micro-finance institutions in Bihar.

- (5) Shri Pradeep Kumar Singh regarding Technical audit and reconstruction of NH-27 between Muzaffarpur and Purnia in Bihar.
- (6) Shri Rajkumar Chahar regarding need to declare the road between Agra-Tantpur Court as National Highway.
- (7) Dr. Manna Lal Rawat regarding need to fill up the vacant posts of teachers in all the colleges and Universities in Rajasthan.
- (8) Shri Ananta Nayak regarding construction of dam on Vaitarani river to prevent annual flood in Kendujhar district, Odisha.
- (9) Shri Arun Kumar Sagar regarding need to improve healthcare facilities in Shahjahanpur district, Uttar Pradesh.
- (10) Shri Rodmal Nagar regarding doubling of Indore-Maksi-Ruthiyai-Guna-Shivpuri-Gwalior railway line.
- (11) Dr. C. M. Ramesh regarding need for retention of Kottavalasa-Kirandul railway line within Visakhapatnam Railway division.
- (12) Shri Ramvir Singh Bidhuri regarding need to transfer Jaunpur - Mandi road in Delhi to NHAI.
- (13) Shri Rakibul Hussain regarding need to expedite reconstruction of road connecting Kodalkati to Makri National Highway via Khurmuja Thana in Lakhipur-Goalpara region of Assam.
- (14) Shri Harish Chandra Meena regarding need to expedite construction of Ajmer-Tonk-Sawai Madhopur railway line project.
- (15) Shri Imran Masood regarding need to implement provision of labour laws in respect of Sanitary workers working in trains and provide them all Social Security Benefits.
- (16) Shri Murari Lal Meena regarding need to provide adequate specialist and medical imaging devices in Trauma Centre in Dausa, Rajasthan.

- (17) Smt. Krishna Devi Shivshankar Patel regarding need to restart glass factory in Chitrakoot district, Uttar Pradesh under PPP model.
- (18) Shri Mohibullah regarding need to strengthen forensic facilities in Rampur Parliamentary Constituency, Uttar Pradesh under National Forensic Infrastructure framework.
- (19) Prof. Sougata Ray regarding situation arising out of closure of Jute mills and hoarding of raw jute in West Bengal.
- (20) Shri Azad Kirti Jha regarding need for security audit of all Government official communications migrated through a private company's cloud platform.
- (21) Shri Thanga Tamilselvan regarding need to review the decision to hand over the construction work on bypass projects of Usilampatti-Theni-Bodinayakkanur section of NH-85 in Tamil Nadu to NHAI.
- (22) Shri Magunta Sreenivasulu Reddy regarding need to expedite the revision of the Model Home Guards Bill, 1965 and the Civil Defence Act/Rules.
- (23) Shri Dinesh Chandra Yadav regarding need to construct a bridge on Kosi river in Saharsa district, Bihar.
- (24) Shri Rajabhau Parag Prakash Waje regarding need to address the problems likely to arise out of Indo-European Union Trade Agreement in wine production and automobile and auto-component manufacturing sectors in Nashik district, Maharashtra.
- (25) Shri E. T. Mohammed Basheer regarding need to review the decision to the proposed closure of Manjeri Bazar Post Office and Vakkethodi post office in Malapuram district, Kerala.
- (26) Shri Mohmad Haneefa regarding need to appoint a dedicated DDO in Akashvani Kargil in Kargil district, Ladakh.

12.05 P.M.

7. Motion of Thanks on the President's Address

Time Allotted: 18 Hrs.
Time Taken: 2 Hr. 23 Mts.
Balance: 15 Hrs. 37 Mts.

Shri Sarbananda Sonowal moved the following motion:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on January 28, 2026'."

Shri Tejasvi Surya seconded the motion and spoke.

The Speaker made the following announcement#:-

"Hon'ble Members whose amendments to the Motion of Thanks have been circulated, may, if they desire to move their amendments, send slips at the Table within 15 minutes indicating the serial numbers of the amendments they would like to move. Only those amendments, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of amendments treated as moved will be put up on the Notice Board shortly thereafter. In case Members find any discrepancy in the list, they may kindly bring it to the notice of the Officers at the Table immediately."

One Hundred Forty One (1–10, 20–67, 78–84, 129–138, 160–180, 187–196, 216–222 and 240–267) Amendments were moved.

#Original in Hindi. For details, please see the debates of the day.

Shri Rahul Gandhi took part in the debate (speech unfinished).

*(Due to interruptions, Lok Sabha adjourned at 2.09 P.M.
and re-assembled at 3.00 P.M.)*

*(Due to continued interruptions, Lok Sabha adjourned at 3.09 P.M.
and re-assembled at 4.00 P.M.)*

The discussion was not concluded.

4.10 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Tuesday, the 3rd February, 2026)*

**UTPAL KUMAR SINGH,
Secretary General**